

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

COCP NO. 137/Chd/HP/2017

IN

CP No.06(ND)/2009

(Decided matter)

M/s Umak Investment Co. Pvt.Ltd. ...Petitioners

Versus.

Harmeet Singh Ghai & Ors. ...Respondents.

Present: Mr. Anand Chhibbar, Sr. Advocate with Mr. Gaurav Mankotia,
Advocate for the petitioner.
Mr.J.S. Bhatia for the Learned Administrator.

Notice to show cause to contemner /respondent Nos. 1 &3 as to why proceedings under the Contempt of Courts Act be not initiated. The respondents/contemner are directed to be present in person on 21.08.2017. Reply, if any, be filed by the adjourned date.

To facilitate hearing, notice of the hearing be also issued to the Learned Administrator, Mr. Chief Justice (Retd.) Man Mohan Sarin. Notice has been accepted by Mr. J.S. Bhatia, Advocate. A copy of the petition has been furnished to the learned counsel for Hon'ble the Chief Justice Mr. Man Mohan Sarin.

Sd/-

(Chief Justice M.M. Kumar)
President, NCLT
Camp at Chandigarh.

Sd/-

(Justice R.P. Nagrath)
Member (Judicial)

July 28, 2017
Saini+